

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 4350
TO BE ANSWERED ON 07.01.2019**

MINIMUM WAGE OF TEA PLANTATION WORKERS

4350. SHRI GAURAV GOGOI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to undertake any measures to increase the minimum wage of tea plantation workers in Assam, considering the displeasure amongst the community with the Rs. 30 increment that was announced earlier this year;**
- (b) if so, the details thereof; and**
- (c) the time by which the arrears of increment will be paid to the tea plantation workers?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): Under the Minimum Wages Act, 1948, the fixation of minimum wages for the tea garden laborers, falls under the purview of State Government which is the Appropriate Government to fix, revise and implement the minimum wages. The tea plantation workers are paid wages as per the negotiated agreement reached through a process of collective bargaining between the Producer Associations and Workers Unions under the aegis of the respective State Governments. Revision of wages in different tea growing states takes place from time to time.

However, the Government of Assam vide Notification No. 178/2014/Pt/321 dated 3rd July, 2018 issued an order stating to enhance the minimum wage of the plantation worker in Assam by an interim amount of Rs. 30/-per day with effect from 01-03-2018 till finalization of the revised minimum wages, as per recommendation of the Minimum Wages Advisory Board for plantation worker in the meeting held on 14-06-2018.
